

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.12**  
**I.A.Nos.346/2022 & 181/2023 in**  
**C.P. (IB)No.59/BB/2021**

**IN THE MATTER OF:**

M/s. Piramal Capital and Housing Finance Limited ... Petitioner  
Vs.  
Mrs. Mangala B. Dhammangi ... Respondent

**Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 08.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Shri A.S.Vishwajith  
For the Respondent : Shri Shashank Kumar

**ORDER**

1. Heard the Ld. Counsels appearing for the RP and the Respondent.
2. In compliance to para 2 of the Order dated 11.06.2024, Ld. Counsel for the RP stated that he wants to withdraw from the role of the RP in the present case. In this regard, he has filed a memo vide Diary No.3350 dated 11.06.2024. However, no names have been suggested by the CoC, nor any steps taken in this regard till today. Therefore, the CoC is directed to take appropriate steps within 15 days accordingly.
3. List the case on **12.08.2024**.

**-Sd-**

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**

**K. BISWAL**  
**MEMBER (JUDICIAL)**